



# TAMIL NADU GOVERNMENT GAZETTE

## EXTRAORDINARY PUBLISHED BY AUTHORITY

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### Part IV—Section 2

#### Tamil Nadu Acts and Ordinances

The following Ordinance which was promulgated by the Governor on the 20th December 2010 is hereby published for general information:—

#### TAMIL NADU ORDINANCE No. 8 OF 2010.

##### *An Ordinance further to amend the Chennai City Municipal Corporation Act, 1919.*

WHEREAS, the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

1. (1) This Ordinance may be called the Chennai City Municipal Corporation (Amendment) Ordinance, 2010.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu  
Act  
IV of 1919.

Amendment of section 5.

2. In section 5 of the Chennai City Municipal Corporation Act, 1919 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "one hundred and fifty-five", the expression "two hundred" shall be substituted.

Amendment of section 45.

3. In section 45 of the principal Act,—

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

"Two hundred divisions.";

(ii) in sub-section (1), for the expression "one hundred and fifty-five" occurring in two places, the expression "two hundred" shall be substituted.

4. After section 46-AA of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 46-AAA.

**“46-AAA. Special Provisions.—**Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, until the ordinary election to be held in the year 2011, the territorial area of the divisions of the city, the total number of divisions and the total number of councillors shall be the same as they exist before the commencement of the Chennai City Municipal Corporation (Amendment) Ordinance, 2010.”.

Amendment of  
section 48.

5. In section 48 of the principal Act,—

(i) in sub-section (1), for the expression “one hundred and fifty-five”, the expression “two hundred” shall be substituted;

(ii) in sub-section (2), for the expression “one hundred and fifty-five”, the expression “two hundred” shall be substituted.

20th December 2010.

**SURJIT SINGH BARNALA,**

*Governor of Tamil Nadu.*

**EXPLANATORY STATEMENT.**

The Government have decided to expand the limits of the Chennai City Corporation by including forty two local bodies adjoining the City of Chennai. Based on the above inclusion, delimitation of Wards (Divisions) will be done for the next ordinary election to be held for the Chennai Corporation. In view of the said expansion, the Government have decided to fix the total number of Wards (Divisions) for the Chennai Corporation as two hundred and consequently, certain provisions of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) having reference to the number of Wards (Divisions) need to be amended. The Government have, therefore, decided to amend the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), suitably for the above purpose.

2. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government,  
Law Department.*